

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

Original Application No.422 of 2023

**Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda, Mob. No.-9532378463**

..... Applicant

Versus

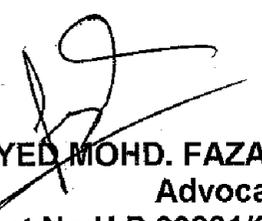
State of UP & Others

..... Respondents

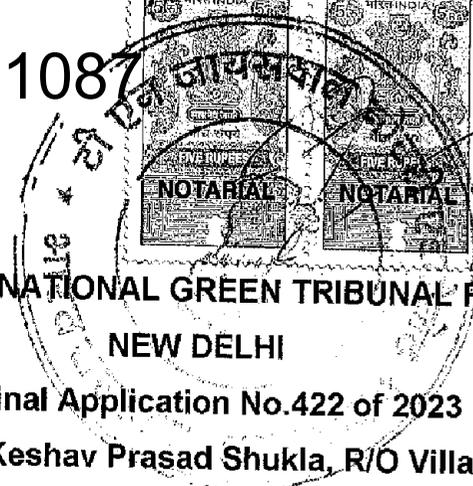
Index

Sl.	Particulars	Page No.
1.	Reply Affidavit on behalf of RESPONDENT NO.10	
2.	A true copy of the environmental clearance dated 06.05.2022 Annexure No.1	10-19
3.	A true copy of lease deed dated 08.07.2022 Annexure No.2	20-37
4.	A true copy of consolidated consent Annexure No. 3	38-42
5.	A true copy of the DGMS Permission dated 04.01.2024 Annexure No. 4	43-44
6.	A true copy of the certificates granted for mine foremen certificate of competency under the metalliferous mines regulation 1961 Annexure No. 5	45-49
7.	Vakalatnama	49-51

Dated : 6 February, 2024


(SYED MOHD. FAZAL)
 Advocate
 (Enrollment No.U.P.03881/08)
 Office cum residence C-207
 GTB Nagar, Kareli,
 Allahabad/Prayagraj UP 211016,
 Mobile no.9889010500
 Email: fazal_smf@yahoo.com

1087



Page | 1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Original Application No.422 of 2023

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda, Mob. No.-9532378463

..... Applicant

Versus

State of UP & Others

..... Respondents

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.10

I, Shrawan Kumar Singh, son of Late Vishnu Pal Singh, aged about 46 years, resident of Plot No. 3 Ashutosh Housing Society, Rampuram Phase-1, Daheli Sujanpur, Shyamnagar, Kanpur (UP), the deponent do hereby solemnly affirm and State on oath as under :-

That the deponent is the permanent resident of Plot No. 3 Ashutosh Housing Society, Rampuram Phase-1, Daheli Sujanpur, Shyamnagar, Kanpur (UP) and Carrying on the business of minerals in the name and style of Proprietorship firm **Atharya Construction Company** and having a leased area of mining of 1.21 hectare for an annual capacity 12100 cubic meters per year at Gata no.2451 Khand no.2 at village Jarar, Tehsil Naraini, District Banda (UP).

2. That by way of letter petition dated 12.03.2023 the complainant has complained about illegal mining blasting and crushing in violation of environmental norms in villages Jarar, Chhaneha Purwa, Raghwa Purwa, Girwan. Patraha Tehsil Naraini, District Banda.
3. That the complainant vide complaint dated 12.03.2023 has also submitted that six mining leases have been allotted in two hills in the area situate of village Jarar and five crushers have been established in Village Jarar and Chhaneha Purwa and mining is being done by resorting to illegal blasting which has resulted in damage to the houses of villagers, the applicant further alleged that the crushers are being operated day and night and the crushers do not have any boundary wall. There is no sprinkling of water during

Atharya Construction Co.

gida su bhe
Proprietor

operation thereof. The crushers are causing dust and noise pollution due to which the residents are suffering from "Asthma" and other diseases. Illegal blasting has also affected old temples located on the hills. Illegal mining and blasting are also adversely affecting the wildlife in the area. The roads to the above said villages have been damaged by the over loaded vehicles used for transportation of excavated minor minerals.

4. That on the letter petition of the complainant dated 12.03.2023 this Hon'ble Tribunal vide order dated 01.08.2023 constituted a joint committee comprising of representative of Director, Geology & Mining U.P. Pollution Control Board, Lucknow. District Magistrate, Banda to verify the factual position and take appropriate remedial action and factual and action taken report may be submitted within one month by email before this Hon'ble Tribunal.

That in pursuant to the order dated 01.08.2023 the above Joint Committee conducted a fact finding survey from 17.08.2023 to 18.08.2023 and vide report dated 08.09.2023 submitted a Joint Report with the following findings and recommendations, the findings and recommendations are being reproduced below:-

"21.1) The mining department can be asked to restrict the mining activities in those mines wherein the required minimum distance criteria are not meeting. If mining is allowed on allotted near vicinity of habitant, habitant will be relocated to other specific place with consultation of nearby villagers/ civil society.

21.2) The mining department can be asked to restrict the mining activities in part of hill where temple is located. If mining is permitted at this place, the temple and habitant will be relocated to other specific place with consultation of nearby villagers/ civil society/priest of temple.

21.3) The mining department can be asked to restrict the mining activities through blasting in those mines who have not taken permission by DGMS for use blasting and mechanical instrument/machine.

Atharva Construction Co.

Proprietor

21.4) The mining department can be asked to restrict the provision made for construction the main village road by DMF fund.

21.5) UPPCB can be asked to take necessary action against the stone crusher who have not operated the dust suppression system during the operation of stone crusher.

21.6) The Project proponent can be asked to maintain the village road near these mining sites.

21.7) The Project proponent can be asked for blasting will be done in allowed time duration with one-inch holes and proper safety arrangement after obtaining the valid permission of the DGMS and Department of Mines.

21.8) The Project proponent of mining lease and stone crusher can be asked to strictly comply with the conditions prescribed in the Environmental Clearance/ consent/ mining lease allotment letter and submit the status to the concerned authorities regularly."

6. That it is relevant to submit herein that as per the judgment and order passed by the Hon'ble Apex Court in Special Leave Petition (Civil) No.19628 – 19629 of 2009 Deepak Kumar Vs. State of Haryana and others, the Hon'ble Supreme Court has directed for getting environmental clearance in cases of mining of minor mineral also.
7. That the answering respondent got the letter of intent dated 29.07.2019 and in pursuant to the abovesaid letter of intent has provided a mining plan and further pursuant to thereof applied for grant of environmental clearance by the State Level Impact Assessment Authority (SEIAA), which was granted on 06.05.2022 after compliance of the mandatory provision for public hearing in which neither the complainant, nor anybody has complained regarding the allegations as leveled under the letter petition filed by the complainant dated 12.03.2023. A true copy of the environmental clearance dated 06.05.2022 is being annexed herewith and marked as **Annexure No. 1** to this affidavit.
8. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan as per the mandatory

Atherva Construction Co.
 9999 8888 7777
 Proprietor

legal requirement and after which only, the mining lease deed dated 08.07.2022 has been executed. A true copy of lease deed dated 08.07.2022 is being annexed herewith and marked as **Annexure No. 2** to this affidavit.

9. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Tribunal vide order dated 01.08.2023 no human habitation as well as any religious place is situated near the leased area of the answering respondent.

10. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.

11. That the answering respondent has also having a consolidated consent to Operate and Authorisation hereinafter referred to as the CAA (Consolidated Consent & Authorisation) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981. A true copy of consolidated consent is being annexed herewith and marked as **Annexure No. 3** to this affidavit.

12. That the answering respondent is also having a Director General of Mines and Safety permission dated 04.01.2024, wherein it is also worthwhile to mention here that the applicant is not using blasting with deep hole blasting of 4 inch holes and further no heavy earth moving machinery (HEMM) is being used for mining operations till date inasmuch as the mining operation of the answering respondent is yet to start. A true copy of the DGMS Permission dated 04.01.2024 is being filed herewith and marked as **Annexure No. 4** this affidavit.

13. That the answering respondent will be excavating the mineral in accordance with the terms and condition of the E.C and consolidated consent under

Atharva Construction Co.

[Signature]
Proprietor

Section-25 of the water (Prevention & Control of Pollution) Act 1974 and Section-21 of the Air (Prevention & central of Pollution) Act 1981.

14. That the answering respondent has been granted the mining lease deed dated 08.07.2022 for a period of 10 years under Chapter IV of the U.P. Miner Mineral Concession Rules, 2021. The answering respondent is complying all the legal mandatory requirements under the present applicable rule i.e. Uttar Pradesh Minor Mineral Concession Rules, 2021.
15. That the committee interacted with the applicant & villagers and also visited the point of concerns rose in the application. It was observed by the committee during the site visit, details are given as below :-

"7.1) The main habitation of village-Jarar is situated 135 meters away from the nearest allotted lease mining on hill of village-Jarar, but some houses are made near the allotted lease M/s Safdar Ali S/o Late Shri Farzand Ali, Gata No.-2450, Khand No.-03, at Village-Jarar. Temple is situated 235 meters away from the allotted lease mining on other part of hill of village-Jarar.

7.2) The main habitation of village-Girwan is situated 175 meters away from the allotted lease Bundelkhand Rocks, Gata No.-1876, (Khand No.09, Village-girwan), 36 meters away from the allotted lease (Sangram Singh, Gata No.1876, Khand No. 01, Vill-Girwan), 139 meters away from the allotted lease (Bajrang Road Lines, Gata No.-1876, Khand No.-03, Village-Girwan) and 90 meters away from the allotted lease (Bajrang Road Lines, Gata No.-1876, Khand No.-04, Village-girwan) on hill of village-Girwan but some houses are made near the allotted lease M/s Sangram Singh, Gata No.-1876, Khand Mo.-01, Vill. Girwan, Bajrang Road Lines, Gata No.-1876, Khand No.-03, Village-Girwan. Temple is situated 70 meters away from the allotted lease (Bundelkhand Rocks, Gata No.-1876, Khand No.-09, Village-Girwan).

Temple is situated 53 meters away from the allotted lease mining (M/s Sangram Singh, Gata No.-1876, Khand No.-01, VillageGirwan) on other part of hill of village-Girwan. It is reported by Mine Officer, Banda that mining lease of M/s Sangram Singh, Gata No.-1876, Khand No.-01, VillGirwan,

Atharva Construction Co.

H. D. Singh
Proprietor

Gata is allotted on same hill part where temple is made but mining is not in operation.

7.3) Gaushala is situated 100 meters away from the allotted lease mining area on hill of village-Girwan.

7.4) The main habitation of village-Badokhar Khurd (Pataraha) is situated 75 meters away from the nearest allotted lease mining on hill of village-Badokhar Khurd (Pataraha), Temple is situated 100 meters away from allotted lease mining Kuwar Vinod Raja, Gata No.-332, Khand No.-01, Vill. Badokhar Khurd on hill of village Badokhar Khurd.

7.5) It was informed by the villagers to committee member during the visit that blasting work in lease area is done in any time with 4 inches holes by lessee and stone pieces are falling on his home and effected the animal and human being. But it was informed by lease holders that blasting is done in allowed time duration between 2.0 PM to 3.0 PM with one-inch holes and proper safety.

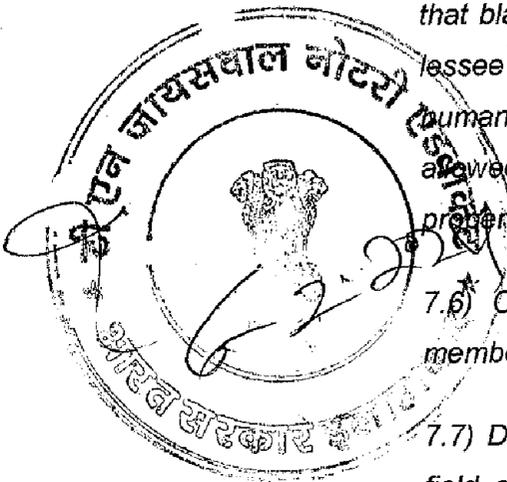
7.6) Crack in home could not been shown by applicant to committee members.

7.7) During the committee visit, stone pieces were not found in agriculture field and habitant area. The possibility of vibrations due the blasting at nearby houses of villagers and falling the stone pieces in nearby agriculture field and habitant area during blasting cannot be ruled out.

7.8) During the committee visit, village Road was not found in good condition due to movement of heavy vehicles.

7.9) Wild animal was not appeared on hill/lease area during committee visit.

7.10) The Agricultural lands are surrounded by most of these mining lease areas and the mining activities in such close vicinity can affect the crop yield in these areas. Similarly, the boulder stones can be thrown into the crop during the blasting operations for mining.



Atharva Construction Co.

Proprietor

7.11) 05 stone crushers were identified in village-Jarar (Chhaneha Purwa, Raghwapurwa), out of 5 stone crushers 4 stone crushers were found in operation and one stone crusher was found under construction."

16. That it is also relevant to submit herein that a fact finding report has also been submitted by the Director General of Mines and Safety (DGMS) in compliance of the order dated 03.10.2023 passed by this Hon'ble Tribunal, wherein the following provisions have been enumerated for conducting blasting in mines under the MMR, 1961:-

Provisions requiring permissions of DGMS for conducting blasting in mines:

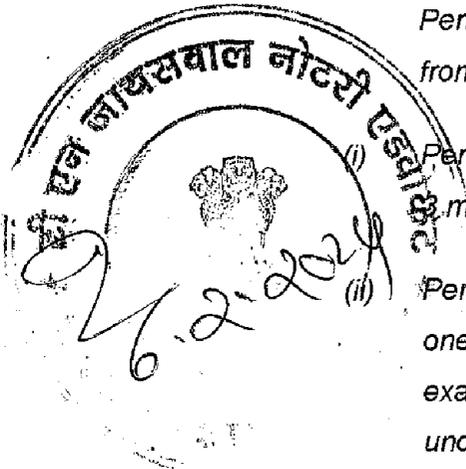
Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:

- (i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;
- (ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and
- (iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B) of the MMR 1961;

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

Atharva Construction Co.

[Signature]
Proprietor



In response to the above legal mandate, the answering respondent will not be using any of the blasting techniques as mentioned in the sub-para i, ii & iii without there being any prior permission by the Director General of Mines and Safety (DGMS) and further answering respondent will only be using 1 inch hole blasting since the grant of DGMS permission dated 04.01.2024, which is permissible and before the grant of DGMS permission dated 04.01.2024, the answering respondent was using manual hand broking technique for mining operations.

17. That it is also worthwhile to mention here that the answering respondent will neither be using heavy earth moving machines (HEMM), without deep hole blasting, nor using heavy earth moving machines (HEMM) with deep hole blasting without prior permission of Director General of Mines and Safety (DGMS).

18. That the answering respondent has the approved blaster, appointed on salary basis, namely Mr. Naresh Kumar Yadav and a mining mate namely Mr. Umesh Prasad Dwivedi as per the legal requirement of doing mining operations. A true copy of the certificates granted for mine foremen certificate of competency under the metalliferous mines regulation 1961 is being annexed herewith and marked as **Annexure No. 5** to this affidavit.

19. That the answering respondent further undertakes that the answering respondent will only use heavy earth moving machines (HEMM) as and when the permission of the same is applied and granted by Director General of Mines and Safety (DGMS).
20. That it is further relevant to submit herein that the U.P. Pollution Control Board has also submitted in response in compliance of the order dated 30.10.2023 to which the answering respondent submits that the answering respondent has been issued CTO issued by UPPCB and is always adhered to following the rules and regulations as required by UPPCB.
21. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the

Atharva Construction Co.

21/07/2024
Proprietor

Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.

VERIFICATION:

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this 6 day of February, 2024.



Deponent
Hd. Amil Singh
Proprietor

Sworn on 6.2.2024
Identify by
taken oath before me
Accepted the truth on oath
T. N. Jaiswal
6-2-2024
टी. एन. जायसवाल
भारत सरकार नोटरी एडवाइजर
243, पुराना कटस-बन्दा

Atharva Construction Co.

Hd. Amil Singh
Proprietor

ENVIRONMENTAL
CLEARANCE

Annexure No. 1
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
ATHARV CONSTRUCTION COMPANY
Vill.- Jarar, Teh.- Naraini, Distt.- Banda -210129

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/63433/2019 dated 21 May 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP196686 |
| 2. File No. | 6304/5017 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Building Stone (Khanda, Gitti & Boulder Mine) Project at Gata No.- 2451 (Khand No.- 02), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. (Applied Area : 1.21 ha.) |
| 7. Name of Company/Organization | ATHARV CONSTRUCTION COMPANY |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 27 Nov 2019 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/05/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

Atharva Construction Co.

Atharva Construction Co.
Proprietor



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/63433/2021 & SEIAA, U.P File no-6304-5017

Sub: Environmental Clearance is sought for Building stone (Khanda, Gitti & Boulders) Mining at Gata No.- 2451 (Khand No.- 2), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. M/S ATHARV CONSTRUCTION COMPANY (Applied Area- 1.21 ha.)

Dear Sir,

This is with reference to your application / letter dated 29-08-2019, 20-09-2019, 21-05-2021, 20-07-2021, 16-12-2021, 08-03-2022 & 27-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 23-07-2021 & 14-03-2022 and SEIAA in meeting held on 20-04-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 23-07-2021 & 14-03-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building stone (Khanda, Gitti & Boulders) Mining at Gata No.- 2451 (Khand No.- 2), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. M/S ATHARV CONSTRUCTION COMPANY, Prop.- Shri Shrawan Kumar Singh S/o Shri Vishnupal Singh (Applied Area- 1.21 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 422/P&S/SEAC/5017/2019, dated: 27/11/2019. The public hearing was organized on 22/12/2020. On-line Final EIA report submitted on 21/05/2021
3. Salient features of the project as submitted by the project proponent:

1. Name of Proponent	M/S ATHARV CONSTRUCTION COMPANY, Prop.- Shri Shrawan Kumar Singh S/o Shri Vishnupal Singh
2. Full correspondence address of the proponent	R/o -133, A.N.- 1144, Bhawanipur Nagar Daheli Sujanpur, Distt.- Kanpur, (U.P.)
3. Name of Project	Building stone Khanda, Gitti Boulders Mining Project
4. Project location (Plot/ Khasra /Gata No.)	Gata No.- 2451 (Khand No.- 2)
5. Name of Village	Jarar
6. Tehsil	Naraini
7. District	Banda
8. Name of Minor Mineral	Building stone (Khanda, Gitti & Boulders)
9. Sanctioned Lease Area (in Ha.)	1.21 ha.
10. Max. & Min mRL within lease area	180 mRL- 150 mRL

11. Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
	A	25° 18' 53.85"	80° 21' 52.35"
	B	25° 18' 54.74"	80° 21' 51.33"
	C	25° 18' 55.52"	80° 21' 51.85"
	D	25° 18' 57.50"	80° 21' 49.47"
	E	25° 18' 59.20"	80° 21' 50.47"
	F	25° 18' 57.38"	80° 21' 53.23"
	G	25° 18' 58.88"	80° 21' 54.43"
H	25° 18' 58.02"	80° 21' 55.45"	
12. Total Geological Reserves	1047816 m ³		
13. Total Mineable Reserves	133168 m ³		
14. Total Proposed Production (in five years)	60500 m ³		
15. Proposed Production / year	Year	Production	
	1 st	12100 m ³	
	2 nd	12100 m ³	
	3 rd	12100 m ³	
	4 th	12100 m ³	
	5 th	12100 m ³	
	Total	60500 m ³	
16. Sanctioned Period of Mine lease	Ten Years		
17. Production of mine/day	40.33 m ³ (approx.)		
18. Method of Mining	Opencast Semi-Mechanized		
19. No.of working days	300 days		
20. Working hours/day	8 Hours/Day		
21. No.Of workers	33 (approx.)		
22. No.Of vehicle movement /day	4 (approx.)		
23. Type of Land	Govt. revenue land		
24. Ultimate Depth of Mining	12 meter (average)		
25. The nearest metalled road from the site	300m		
26. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking & Others	0.40	
	Suppression of dust	1.80	
	Plantation	0.20	
	Others(if any)	-----	
	Total	2.35	
27. Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120		
28. Any litigation pending against the project or land in any court	No		
29. Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 1021/Khanij-30, Banda, Dated 15 th June 2019		
30. Details of Lease Area in approved DSR	Correction Letter Sanctioned from DMO, Banda vide Letter No. 1374/Khanij-30, Banda, Dated 13 th August 2019 Page No.- 01, S.No.- 18		
31. Proposed CER cost	1.30 Lakh		

32.	Proposed EMP cost	10.09 Lakh
33.	Length and breadth of Haul Road.	Length- 300m, Width- more than 6.0 m
34.	No. of Trees to be Planted	140

- The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point in time.
- The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 23-07-2021 & 14-03-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 20-04-2022 decided to grant the Environmental Clearance to the title project for collection of 12100 m³ per year lease area of 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under the law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
- Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow, and the State Pollution Control Board / Central Pollution Control Board once in six months.
- Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
- Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
- Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
- Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Regional Office, MoEF, GoI, Lucknow, and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the MoEF, GoI, Lucknow, and State Pollution Control Board.
19. The Regional Office, MoEF, GoI, Lucknow, and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Regional Office of the MoEF, GoI, Lucknow, and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5-years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
13. Plantation of trees should be of local indigenous species and may be as per the consultation of the local district Forest Officer.
14. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
15. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
16. The mining plan approved by the Dept. of Mines and Geology, Uttar Pradesh shall be strictly implemented and shall not be operated beyond the validity period.
17. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
18. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be

- taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
19. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
 20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 22. The project proponent should explore the possibilities of rainwater harvesting.
 23. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
 24. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
 25. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
 26. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
 27. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
 28. Explosive cannot be stored on the site.
 29. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
 30. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
 31. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
 32. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
 33. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 34. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation program besides tree plantation. The company shall involve local people in the plantation program. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
 35. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, Gol, Lucknow, and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 36. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.

37. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
38. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
39. Rainwater harvesting shall be undertaken to recharge the groundwater source.
40. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
41. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
42. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
43. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial *nallahs* if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
44. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
45. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
46. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow, and U.P. Pollution Control Board regularly.
47. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
48. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
49. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
50. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of

the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

51. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
52. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
53. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
54. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
55. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
56. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
57. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
58. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
59. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
60. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
61. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
62. Project Proponent shall explore the possibility of using solar energy where ever possible.

1106

Annexure No. 2

23191
L2

Sign Auth पुरुषोत्तम ओमर
ACC Name PURUSHOTTAM OMAR
A.C.C. CODE-UP14192504
A.C.C. Address, Banda
Mobile-7905812051
License No-30/2018
Tehsil And District-Banda

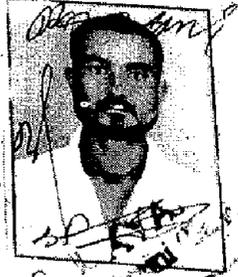
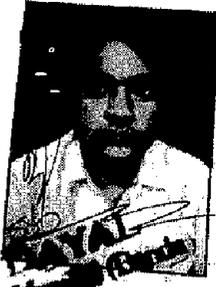
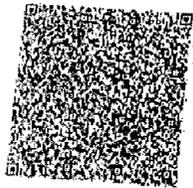


INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	: IN-UP37490521675736U
Certificate Issued Date	: 08-Jul-2022-01:30 PM
Account Reference	: NEWIMPACC (SV) up14192504/ BANDA SADAR/ UP-BND
Unique Doc. Reference	: SUBIN-UPUP1419250466942108360264U
Purchased by	: ATHARVA CONSTRUCTION COMPANY PROP SHRAWAN KUMAR
Description of Document	: Article 35 Lease
Property Description	: GATA NO-2451, KHAND NO-02, AREA-1.21HEC, VILL-JARAR, TEH-NARAINI, DIST-BANDA
Consideration Price (Rs.)	:
First Party	: GOVT OF UP THROUGH DM BANDA
Second Party	: ATHARVA CONSTRUCTION COMPANY PROP SHRAWAN KUMAR
Stamp Duty Paid By	: ATHARVA CONSTRUCTION COMPANY PROP SHRAWAN KUMAR
Stamp Duty Amount (Rs.)	: 4,14,000 (Four Lakh Fourteen Thousand only)



(रामजीधर दुपे)
आम परेक्षक
बॉन्डा

अध्याय अधिकारी
बॉन्डा

(सुमाकान्त त्रिवाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी बनिय
बॉन्डा।

जिलाधिकारी
बॉन्डा

JID 0000409818

Atharva Construction
H D K...

(2)

**“प्रपत्र एम0एम0-6”
खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29)**

यह अनुबन्ध आज दिनांक 22.07.2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे “राज्य-सरकार” कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

एक पक्ष

और मेसर्स अथर्व कांस्ट्रक्शन कम्पनी प्रो० श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह निवासी-प्लॉट नं०-03, आशुतोष हाउसिंग सोशायटी रामपुरम फेस-1, दहेली सुजानपुर, जिला कानपुर नगर पिनकोड-208013, जो सभी इण्डियन पार्टनरशिप एक्ट 1932 (एक्ट संख्या-9, 1932) के अधीन निबन्धित फर्म मेसर्स अथर्व कांस्ट्रक्शन कम्पनी के नाम और रूप के अधीन भागीदारी में कारोबार कर रहे हैं और जिनका निबद्ध कार्यालय निवासी-प्लॉट नं०-03, आशुतोष हाउसिंग सोशायटी रामपुरम फेस-1, दहेली सुजानपुर, जिला कानपुर नगर पर है, जिन्हे आगे “पट्टेदार” कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उक्त समस्त भागीदार, उसके अपने-अपने दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे।

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 जिसे आगे “उक्त नियमावली” कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 12,100 घनमीटर (प्रतिवर्ष) उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर के लिये पट्टेदार द्वारा ₹ 171.00 प्रति घनमीटर की दर से प्रथम दस वर्ष हेतु प्रतिवर्ष ₹ 20,69,100.00 (बीस लाख उनहत्तर हजार एक सौ रुपये मात्र) देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 10 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम-जरर के खसरा/गाटा/खण्ड संख्या-2451 (खण्ड सं०-02) रकबा 1.21 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास ₹ 5,17,275.00 (पांच लाख सतरह हजार दो सौ पछहत्तर रुपये मात्र) की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। ग्रेनाइट, गिट्टी, खण्डा, बोल्टर जिन्हें आगे अभिदिष्ट अनुसूची में “उक्त खनिज” कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार से पट्टान्तरित हो जायेंगे। दिनांक 22.07.2022 से दिनांक 21.07.2032 तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि

-3-

(रामजीधर दुवे)
जान पर्वतक
बाँदा

जान जीधर
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बाँदा

जिलाधिकारी
बाँदा

Atharva Construction Co

21.07.2022

(3)

धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट निम्न-निम्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

ऊपर अभिविष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-बांदा की तहसील नरैनी में स्थान ग्राम-जरर के खसरा संख्या/गाटा/खण्ड संख्या-2451 (खण्ड सं०-02) रकबा 1.21 हे० जो इसके साथ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रजित (Coloured) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित है :-

खसरा/गाटा/ खण्ड संख्या- 2451 (खण्ड सं०-02) रकबा 1.21 हे०	उत्तर-	अ०सं०-2451 में प्रस्तावित खण्ड सं०-03	
	दक्षिण-	अ०सं०-2451 में स्वीकृत खण्ड सं०-01	
	पूरब-	अ०सं०-2451 का शेष भाग	
	पश्चिम-	अ०सं०-2451 का शेष भाग	
	(A)	25°18'53.96" N	80°21'52.94" E
	(B)	25°18'54.82" N	80°21'52.18" E
	(C)	25°18'55.51" N	80°21'52.64" E
	(D)	25°18'57.44" N	80°21'50.12" E
	(E)	25°18'59.01" N	80°21'51.45" E
	(F)	25°18'57.22" N	80°21'53.91" E
	(F)	25°18'58.72" N	80°21'55.11" E
(H)	25°18'58.17" N	80°21'56.05" E	
(RP1)	25°18'51.34" N	80°21'27.65" E	

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

"भाग-2"

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी गिट्टी/पत्थर के सम्बन्ध में उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-27(3) व 28(2)(तीन) के अनुसार निविदा/नीलामी की धनराशि चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।



7/10/2011 Me

(रामजीधर पुदे)
ग्राम पर्यवेक्षक
बांदा

आनंद अधिकारी
बांदा

(जुमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बांदा।

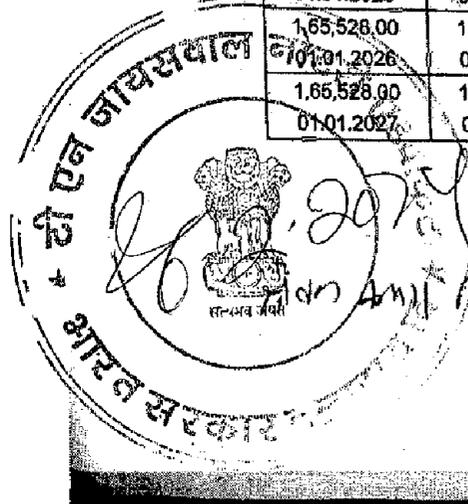
जिलाधिकारी
Atharva Construct
7/10/2011 Me
Pro

(4)

देय धनराशियों के जमा करने की चतुर्थ अनुसूची

पददा वर्ष	प्रथम किस्त (12 प्रतिशत)/ देयता तिथि	द्वितीय किस्त (08 प्रतिशत)/ देयता तिथि	तृतीय किस्त (08 प्रतिशत)/ देयता तिथि	चतुर्थ किस्त (08 प्रतिशत)/ देयता तिथि	पंचम किस्त (08 प्रतिशत)/ देयता तिथि	छठा किस्त (08 प्रतिशत)/ देयता तिथि
1	2	3	4	5	6	7
प्रथम वर्ष	2,48,292.00 पूर्व में जमा	1,65,528.00 01.08.2022 पूर्व में जमा	1,65,528.00 (जमा 05 प्रतिशत रु० 1,03,465.00, अवशेष 03 प्रतिशत रु० 82,073.00) 01.09.2022	1,65,528.00 01.10.2022	1,65,528.00 01.11.2022	1,65,528.00 01.12.2022
द्वितीय वर्ष	2,48,292.00 01.07.2023	1,65,528.00 01.08.2023	1,65,528.00 01.09.2023	1,65,528.00 01.10.2023	1,65,528.00 01.11.2023	1,65,528.00 01.12.2023
तृतीय वर्ष	2,48,292.00 01.07.2024	1,65,528.00 01.08.2024	1,65,528.00 01.09.2024	1,65,528.00 01.10.2024	1,65,528.00 01.11.2024	1,65,528.00 01.12.2024
चतुर्थ वर्ष	2,48,292.00 01.07.2025	1,65,528.00 01.08.2025	1,65,528.00 01.09.2025	1,65,528.00 01.10.2025	1,65,528.00 01.11.2025	1,65,528.00 01.12.2025
पंचम वर्ष	2,48,292.00 01.07.2026	1,65,528.00 01.08.2026	1,65,528.00 01.09.2026	1,65,528.00 01.10.2026	1,65,528.00 01.11.2026	1,65,528.00 01.12.2026
छठा वर्ष	2,48,292.00 01.07.2027	1,65,528.00 01.08.2027	1,65,528.00 01.09.2027	1,65,528.00 01.10.2027	1,65,528.00 01.11.2027	1,65,528.00 01.12.2027
सप्तम वर्ष	2,48,292.00 01.07.2028	1,65,528.00 01.08.2028	1,65,528.00 01.09.2028	1,65,528.00 01.10.2028	1,65,528.00 01.11.2028	1,65,528.00 01.12.2028
अष्टम वर्ष	2,48,292.00 01.07.2029	1,65,528.00 01.08.2029	1,65,528.00 01.09.2029	1,65,528.00 01.10.2029	1,65,528.00 01.11.2029	1,65,528.00 01.12.2029
नौवा वर्ष	2,48,292.00 01.07.2030	1,65,528.00 01.08.2030	1,65,528.00 01.09.2030	1,65,528.00 01.10.2030	1,65,528.00 01.11.2030	1,65,528.00 01.12.2030
दसवा वर्ष	2,48,292.00 01.07.2031	1,65,528.00 01.08.2031	1,65,528.00 01.09.2031	1,65,528.00 01.10.2031	1,65,528.00 01.11.2031	1,65,528.00 01.12.2031

सप्तम किस्त (08 प्रतिशत)/ देयता तिथि	अष्टम किस्त (08 प्रतिशत)/ देयता तिथि	नौवीं किस्त (08 प्रतिशत)/ देयता तिथि	दसवीं किस्त (08 प्रतिशत)/ देयता तिथि	ग्यारवीं किस्त (08 प्रतिशत)/ देयता तिथि	बारवीं किस्त (08 प्रतिशत)/ देयता तिथि	पददा वर्ष में कुल देय धनराशि (रु० में)
8	9	10	11	12	13	14
1,65,528.00 01.01.2023	1,65,528.00 01.02.2023	1,65,528.00 01.03.2023	1,65,528.00 01.04.2023	1,65,528.00 01.05.2023	1,65,528.00 01.06.2023	20,69,100.00
1,65,528.00 01.01.2024	1,65,528.00 01.02.2024	1,65,528.00 01.03.2024	1,65,528.00 01.04.2024	1,65,528.00 01.05.2024	1,65,528.00 01.06.2024	20,69,100.00
1,65,528.00 01.01.2025	1,65,528.00 01.02.2025	1,65,528.00 01.03.2025	1,65,528.00 01.04.2025	1,65,528.00 01.05.2025	1,65,528.00 01.06.2025	20,69,100.00
1,65,528.00 01.01.2026	1,65,528.00 01.02.2026	1,65,528.00 01.03.2026	1,65,528.00 01.04.2026	1,65,528.00 01.05.2026	1,65,528.00 01.06.2026	20,69,100.00
1,65,528.00 01.01.2027	1,65,528.00 01.02.2027	1,65,528.00 01.03.2027	1,65,528.00 01.04.2027	1,65,528.00 01.05.2027	1,65,528.00 01.06.2027	20,69,100.00



(रामजीधर बुद्धे)
आम पत्रिका
वाक

(अनिल बुद्धे)
आम पत्रिका
वाक

(उमाकांत त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी अनिल
वाक

(अनिल बुद्धे)
आम पत्रिका
वाक

Atharva Construction C

H. D. J. M. Me
Proprietor

(5)

1,65,528.00 01.01.2028	1,65,528.00 01.02.2028	1,65,528.00 01.03.2028	1,65,528.00 01.04.2028	1,65,528.00 01.05.2028	1,65,528.00 01.06.2028	20,69,100.00
1,65,528.00 01.01.2029	1,65,528.00 01.02.2029	1,65,528.00 01.03.2029	1,65,528.00 01.04.2029	1,65,528.00 01.05.2029	1,65,528.00 01.06.2029	20,69,100.00
1,65,528.00 01.01.2030	1,65,528.00 01.02.2030	1,65,528.00 01.03.2030	1,65,528.00 01.04.2030	1,65,528.00 01.05.2030	1,65,528.00 01.06.2030	20,69,100.00
1,65,528.00 01.01.2031	1,65,528.00 01.02.2031	1,65,528.00 01.03.2031	1,65,528.00 01.04.2031	1,65,528.00 01.05.2031	1,65,528.00 01.06.2031	20,69,100.00
1,65,528.00 01.01.2032	1,65,528.00 01.02.2032	1,65,528.00 01.03.2032	1,65,528.00 01.04.2032	1,65,528.00 01.05.2032	1,65,528.00 01.06.2032	20,69,100.00

2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एम0एम0-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

"भाग-3"

सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगे :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्माचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक

-6-

(रामजीवर पुत्र)
मान परदेसक
बांदा

जिलाधिकारी
बांदा

(समाकांक्षी त्रिपाठी)
अपर जिलाधिकारी (वि/राज)
जमाने अधिकारी खनिज
बांदा

Atharva Construction Co.
Proprietor
Hda kmj me

(6)

कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

3. पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जम्बी : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

"अतिरिक्त शर्तें"

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तीन माह के अन्दर प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
2. पट्टेदार नियमावली-2021, नियम-36 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका

-7-



(रामजीधर दुबे)
खान पर्वतक
बाँदा

(उमाकांत त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बाँदा

(उमाकांत त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बाँदा

Atharva Construction Co.

श्री १०० अमल मे १५१
अधिकारी

(7)

समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रू0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।

3. पट्टेदार/प्रतिनिधि प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित दो प्रतियों में जारी करेगा तथा तिथि सहित हस्ताक्षर करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
4. 2.00 हे0 से अधिक क्षेत्रफल के पट्टाधारक को, पट्टा विलेख निष्पादित किये जाने से 02 वर्ष के भीतर स्टोन क्रेशर स्थापित करना अनिवार्य होगा।
5. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
7. पट्टाधारक को पट्टा समाप्ति/निरस्तीकरण के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुवर्ती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नहीं होगी।
8. पट्टेदार नियमावली-2021, नियम-36 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रू0 50,000.00 की दर से ऐसी शास्ति के लिये दायी होगा।
9. खनन/परिवहन में जनधन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
10. पट्टेदार द्वारा मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
11. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।

राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।

-8-



(रामजीधर बुवे)
आन एवं शक
बाँदा

आन अधिकारी
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)8
प्रभारी अधिकारी खनिज
बाँदा

Atharva Construction Co.
Proprietor

(8)

13. पट्टेदार द्वारा पट्टा धनराशि के किस्तों के सापेक्ष राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।
14. पट्टेदार को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होगा।
15. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1983 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
16. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।
17. पट्टेदार नियमावली, 2021 के नियम-75 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रु0 2000.00 की शास्ति का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
18. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
19. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा तथा उसकी सूचना खनिज कार्यालय में देना होगा।
20. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली-2021 के नियम-61 के अधीन युक्ति-युक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
21. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, बांदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।



(रामजीधर बुढ़े)
जान पदे कारक
बांदा

खान अधिकारी
बांदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बांदा

Sharma Construction Co.
Proprietor

(9)

23. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली, 2021 के नियम-61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
24. नियमावली-2021 के नियम-45 में उपबन्धित की गयी किसी शर्त को भंग करने पर पचास हजार रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
25. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
26. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उओप्रओ उपखनिज (परिहार) नियमावली, 2021 के नियम-35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
27. पट्टाधारक विहित लोडिंग सन्नियमों की पूर्ति करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार रुपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
28. ई-निविदा सह ई-नीलामी विज्ञप्ति दिनांक 22.02.2019 के बिन्दु सं0-20 के शर्त-(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई-निविदा सह ई-नीलामी 10 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा विलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना-पत्र/दावा मान्य नहीं होगा।
29. स्वस्थाने चट्टान किस्म के पत्थर के खनिजो पर प्रथम 10 वर्षों के लिये संदेय धनराशि बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो, के आधार पर होगी।

स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिये दस वर्षों में देय कुल पट्टा धनराशि रु 2,06,91,000.00 पर जरिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP37490521675736U, धनराशि रु 4,14,000.00 दिनांक 08.07.2022 के रूप में उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापना पत्र एतदधीन आयी हुयी रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

-10-



(राजजीवर बुद्ध)
खान पट्टेदार
बारा

(उमाकांत त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बारा

(उमाकांत त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी खनिज
बारा

Atharva Construction Co.
Proprietor

(10)

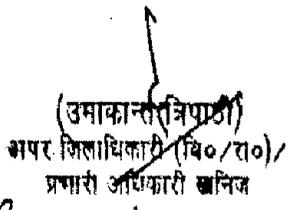
उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1.

2.

3.


ज. क. सिंघ
बाँदा

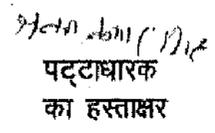

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी जलिक
बाँदा।

श्रीमती अरुण देवी, खान पड़े प्रान्त बाँदा।
की उपस्थिति में जिलाधिकारी, बाँदा द्वारा हस्ताक्षरित:-

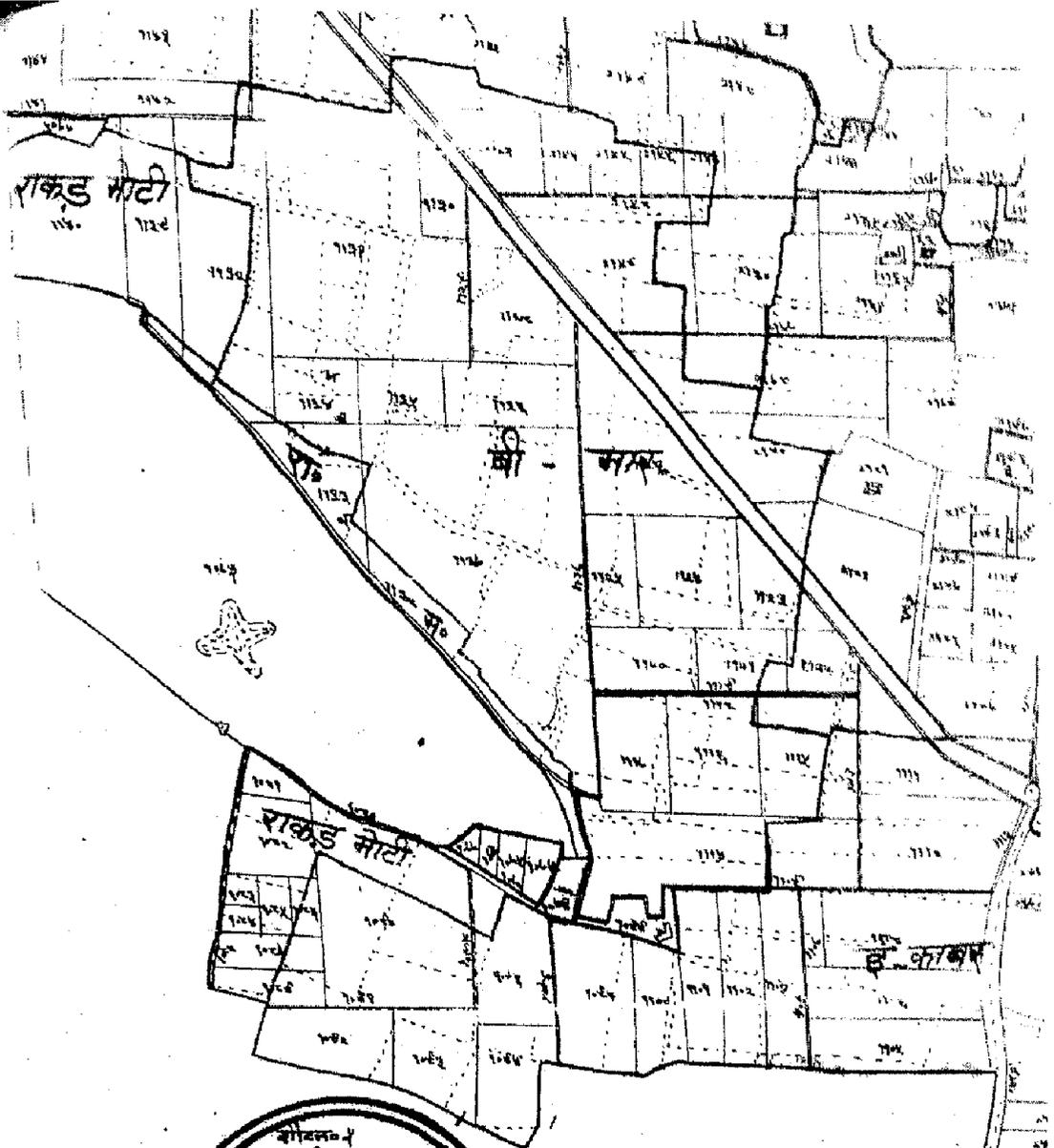

जिलाधिकारी,
बाँदा।

1. अजीत कुमार S/O देवी देवी 'शाम्भार'
तहसील नरेशी जिला बाँदा (3096) अजीत कुमार

2. सुनील S/O सुनील 'शाम्भार' तहसील नरेशी
जिला बाँदा (3096) सुनील
की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-


पट्टेधारक
का हस्ताक्षर





गोदाला
 सुचित्र
शाम - जखर
 मकाना व तळ्याच - नीली
जिल्हा - बॉका
 क्षेत्र - १३०५
 तहसिल - १३०५

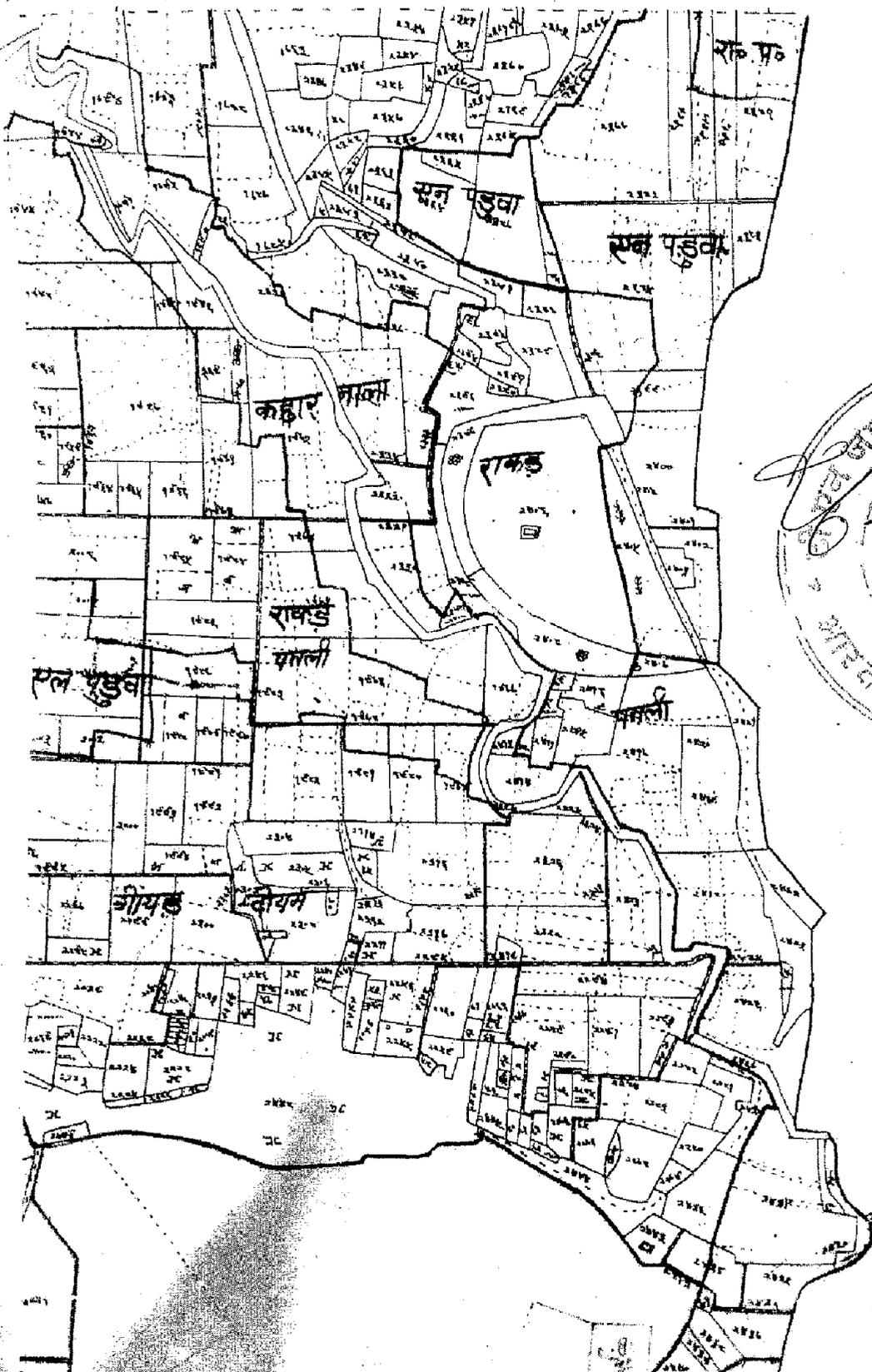
क्षेत्रमात्रा: १६ इंच = १ मील

डी एन जायसवाल नोदरी एजन्ट
 भारत सरकार
 १६/१२/२०२१
 मानव जयन्त

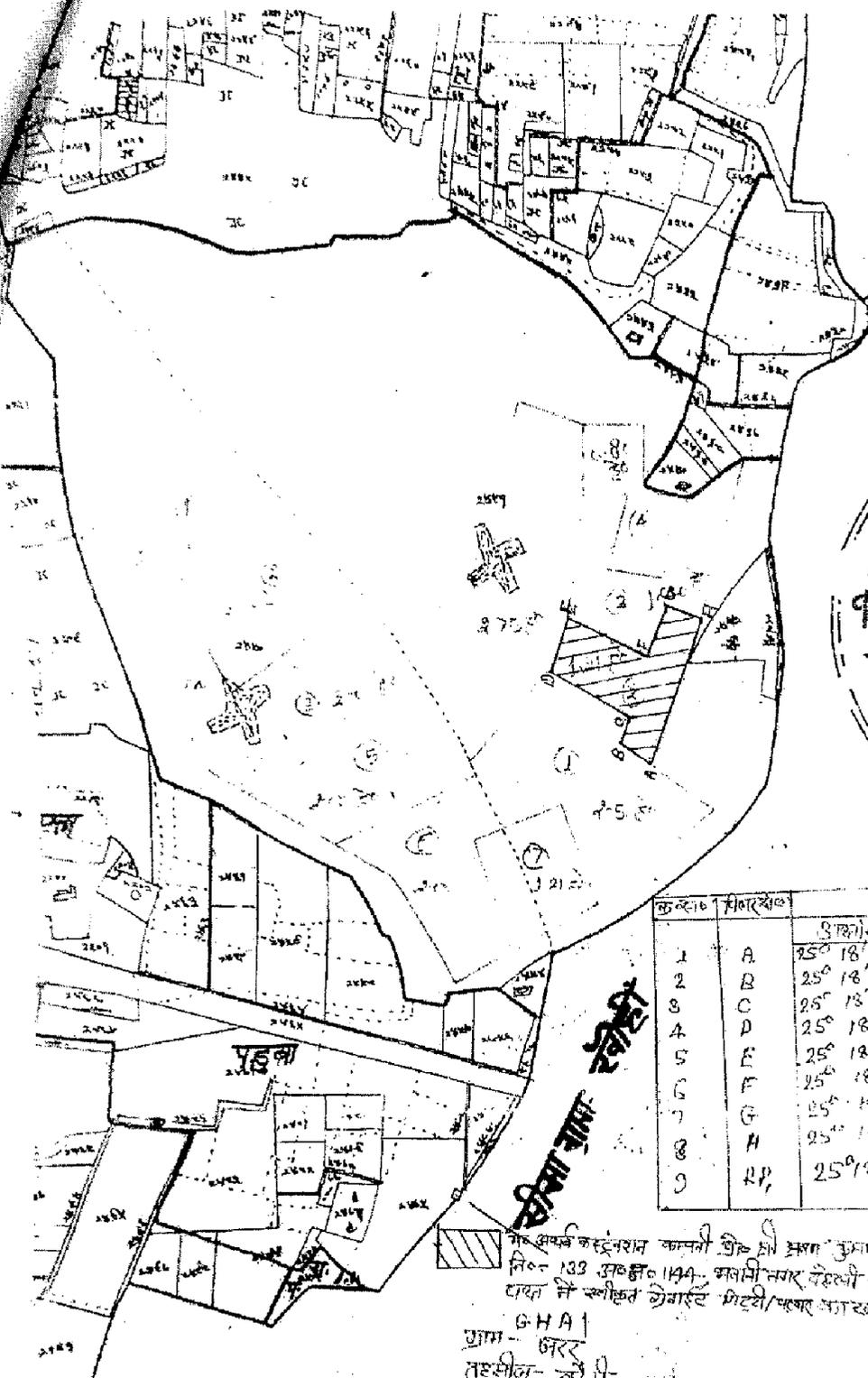
५२१५११५
 मोबा. ९८९१ ७७१

Atharva Construction Co.
 H D D Soni's
 Proprietor

27-8-82



Atharva Construction Co.
 91 10 10/11/82
 Proprietor



क्र.सं.	विभाग	विशेष	
		उत्तर	दक्षिण
1	A	25° 18' 52.96"	86° 21' 52.04"
2	B	25° 18' 54.82"	86° 21' 52.18"
3	C	25° 18' 55.51"	86° 21' 52.49"
4	D	25° 18' 57.44"	86° 21' 52.56"
5	E	25° 18' 53.01"	86° 21' 51.99"
6	F	25° 18' 57.22"	86° 21' 52.78"
7	G	25° 18' 58.72"	86° 21' 52.28"
8	H	25° 18' 58.11"	86° 21' 52.89"
9	HP	25° 18' 51.34"	86° 21' 52.66"

नोट: उपरोक्त कट्टे/खंडों का कर्नाटकी जिले की अण्डा कुमर सिट्टे एवं श्री विष्णुनाथ शिवाजी नि.सं. 133 अ.सं. 1194, मन्सि नगर, वैश्या सुजामपुर, जिला- कानपुर, राज्य में स्थित जे.ए.ए. सिटी/एन.ए.ए. का अन्तर्गत बिल्डिंग कोडें ABCDEFGH

GHA
 ग्राम - अरर
 तहसील - नरैनी
 अखत - 2451 (खत सं. 02)
 रकबा - 1.21 हे०

आश्रम - विद्योत बाव

उत्तर - अखत 2451 में प्रस्तावित खत सं. 03
 दक्षिण - अखत 2451 में प्रस्तावित खत सं. 04
 धुरा - अखत 2451 का खत सं. 01
 बहिष्कृत - अखत 2451 का खत सं. 02

अस. क्र. 21/2021

21/06/2021

नि. अधिकारी
 जिला

(उपायुक्त विभागी)
 अथर्व निर्माण (पि/पि)
 प्रमुख अधिकारी अथर्व

नि. अधिकारी
 जिला

Atharva Construction Co.
 H D G & M S
 Proprietor

आवेदन सं.: 202200874003578

पहा अनुबंध विलेख

बही सं.: 1

रजिस्ट्रेशन सं.: 3191

वर्ष: 2022

प्रतिफल - 20691000 स्टाम्प शुल्क - 414000 बाजारी मूल्य - 0 पंजीकरण शुल्क - 207000 प्रतिलिपिकरण शुल्क - 80 योग : 207080

श्री श्रवण कुमार,
पुत्र श्री विष्णुपाल सिंह
व्यवसाय: व्यापार

Md N Mij'Ne

निवासी: प्लॉट नं० 3 आशुतोष हाउसिंग सोसाईटी रामपुरम फेरा 1 दहेली सुजानपुर कामपुर नगर
ने यह लेखपत्र इस कार्यालय में दिनांक 28/07/2022 एवं 11:58:38 AM बजे
निबंधन हेतु पेश किया।



रजिस्ट्रीकरण अधिकारी के हस्त

[Signature]
श्रीमती माया सिंह
उप निबंधक जौनो
बांदा
28/07/2022
[Signature]
विनोद कुमार,
निबंधक लिपिक
28/07/2022



प्रिंट करें



Atharva Construction Co.

Md N Mij'Ne
Proprietor

आवेदन सं०: 202201874003578

वही सं०: 1

रजिस्ट्रेशन सं०: 3191

वर्ष: 2022

निष्पादन लेखपत्र बादा सुनने व समझने मजमून व प्राप्त धनराशि क प्रत्येकानुसार उक्त पट्टा दाता:।

श्री सुखेन्द्र सिंह, पुत्र श्री हेतलाल सिंह

निवासी: शिक्षक नगर शंकर गठ सिवराजपुर प्रयागराज

व्यवसाय: नौकरी

पट्टा गृहीता:।

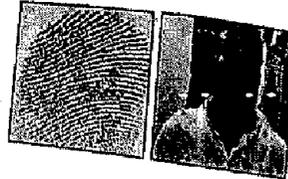


श्री श्वषण कुमार, पुत्र श्री विष्णुपाल सिंह

निवासी: प्लॉट नं० 3 आशुतोष हाउसिंग सोसाईटी रामपुरम फेश। दहेली सुजानपुर कानपुर नगर

व्यवसाय: व्यापार

ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता:।

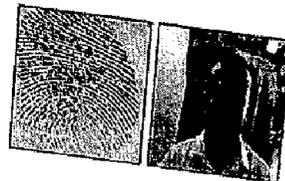


श्री अजीत कुमार, पुत्र श्री देवीदीन

निवासी: जरर तह नरैनी जि बांदा

व्यवसाय: कृषि

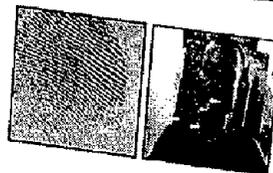
पहचानकर्ता: 2



श्री सुनील, पुत्र श्री मुन्ना

निवासी: जरर तह नरैनी जि बांदा

व्यवसाय: कृषि



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

[Signature]

श्रीमती भाला सिंह

उप निबंधक: नरैनी

बांदा

28/07/2022

विनीत कुमार

निबंधक लिपिक बांदा

28/07/2022



प्रिंट करे



Atharva Construction Co.

[Signature]
Proprietor

वर्गगत्य सपनिवचक नरेशी (बॉटा)
पहचान पत्रार्प नगर संहिता

क्र.सं.	दिनांक	विषय का नाम / पता / वस्तुधर / पुरवान पत्र संख्या व गी. नं.	पेटी का नाम / पता / वस्तुधर / पुरवान पत्र संख्या व गी. नं.	पता नं. एक का नाम / पता / वस्तुधर / पुरवान पत्र संख्या व गी. नं.	पता नं. दो का नाम / पता / वस्तुधर / पुरवान पत्र संख्या व गी. नं.	दिनांक	
1	2	 S. Noor सुरब-रसिंह गुग हवलाल सिंह मि बिष्टन नगरांकर गद्द बिबरालपुर प्रमाणराज आधार क्रमांक सं 8371329549427	 S. Noor प्रवण कुमार सिंह गु विष्णु पाल सिंह मि प्लाट नं० 3 आधुनिक बावसिंग शिवा म द रामपुरम कर 1 दहली सुराजनगर बिला - कानपुर नगर आधार क्रमांक सं 710009400536 mbb 8269371133	 S. Noor उषीत कुमार गुग इनीशियलियाली जरर तह नरनी आधार क्रमांक सं 804943152975 mbb 63717507161	 S. Noor सुनील गुग गुग मि अरर तह नरनी आधार क्रमांक सं 945217917332 mbb 8008342267		

M. D. N. S. M. S.

अंकी न

सु न



Athava Construction Co.
M. D. N. S. M. S.
Proprietor

भाग 1
 प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला
 क्रम 2022067003877
 उपनिबन्धक नरैनी बांदा
 आवेदन संख्या 202200874003578
 लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 2022-07-28 00:00:00
 प्रस्तुतकर्ता या प्रार्थी का नाम श्रवण कुमार
 लेख का प्रकार पट्टा अनुबंध विलेख
 प्रतिफल की धनराशि 20691000 / 0.00
 1. रजिस्ट्रीकरण शुल्क 207000
 2. प्रतिलिपिकरण शुल्क 80
 3. निरीक्षण या तलाश शुल्क
 4. मुख्तार के अधिप्रमाणीकरण लिए शुल्क
 5. कमीशन शुल्क
 6. विविध
 7. यात्रिक भत्ता
 1 से 6 तक का योग 207080
 शुल्क वसूल करने का दिनांक 2022-07-28 00:00:00
 दिनांक जब लेख प्रतिलिपि या तलाश प्रमाण पत्र वापस करने के लिए तैयार होगा 2022-07-28 00:00:00
 रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

IAS
उप-निबन्धक
राजकी (बांदा)



Atharva Construction Co.

H N M N
 Proprietor



1124

Annexure No. 3

38

Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

190742/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 16/08/2023

To,

M/s

ATHARV CONSTRUCTION COMPANY

GATA No. 2451, KHAND No. 02, LEASED AREA 1.21 Hac. Vill. JARAR, Teh. NARAINI, BANDA, 210129

Application Id- 22335300

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to ATHARV CONSTRUCTION COMPANY located at GATA No. 2451, KHAND No. 02, LEASED AREA 1.21 Hac. Vill. JARAR, Teh. NARAINI, BANDA, 210129 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ATHARV CONSTRUCTION COMPANY granted for the period from 16/08/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda/Gitti/Boulder)	12100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

Atharva Construction Co.

Proprietor



dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda/Git ti/Boulder).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

Atharva Construction Co.

(Signature)
Proprietor

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

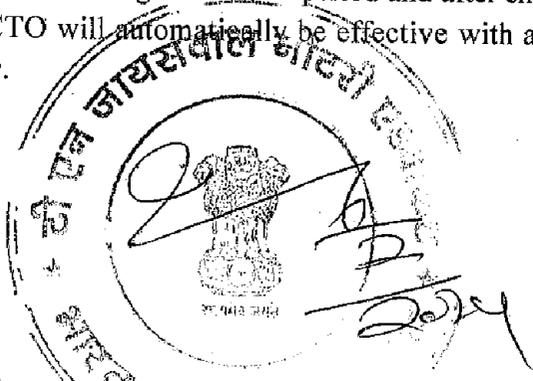
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Athava Construction Co.

9/11/21
Proprietor

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda/Gitti/Boulder) -12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased area GATA No. 2451, KHAND No. 02, Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP196686 dated 06.05.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.



RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.08.16 13:05:45 +05'30'

Atharva Construction Co.

Md. Amirul Haque
Proprietor

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.08.16 13:06:08 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली

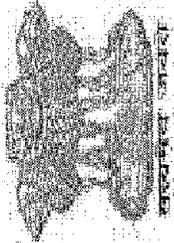
(Lifestyle For Environment)
जनसहभागिता का सन्देश



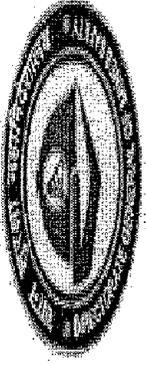
- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने बोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राथिकृत ई - वेस्ट रीसाइकलर को दें | प्राथिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका स्थायीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शायर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है! एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Asharva Construction Co.
Proprietor



सर्वोच्च शासन
Govt. of India
सर्वोच्च श्रमिक मंत्रालय
Ministry of Labour & Employment
खान खदान सुरक्षा महादेश
Directorate-General of Mines Safety



NO: 30251362|NZ|Varanasi Region|Perm|2023|261131

Varanasi, Date: 04/01/2024

1129
ANNEXURE NO. 4

13

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री नरेश कुमार यादव, खान फोरमैन,

जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान

(गाटा सं० 245I, खण्ड सं०-02, क्षेत्र-1.21 हे०),

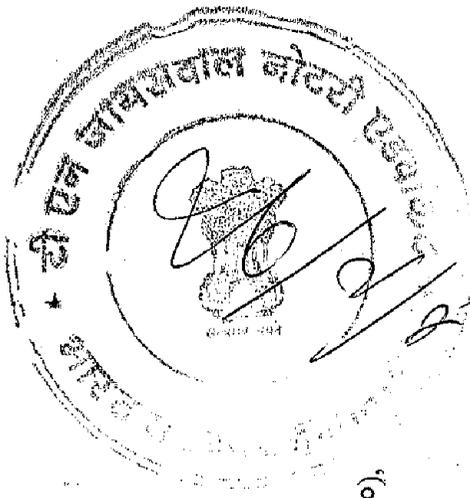
मालिक - मे० अर्धवर्ष कांस्ट्रक्शन कम्पनी,

प्रो० श्री श्रवण कुमार सिंह पत्र श्री विष्णुपाल सिंह,

ग्राम- जरर, तहसील- नरैनी, जनपद- बांदा (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2009528769

Shri Shrivani Construction Co.
महाराष्ट्र



विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण।

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई० डी०: 261131, दिनांक 08.12.2023 को संदर्भित करें।

अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित है) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री नरेश कुमार यादव, खान फोरमैन सक्षमता प्रमाण-पत्र धारक को मासिक - में निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित है) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री नरेश कुमार यादव, खान फोरमैन सक्षमता प्रमाण-पत्र धारक को मासिक - में अर्ध कार्टूनकेशन कम्पनी, प्रो० श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह, की जरूर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान (गाटा सं० 2451, खण्ड सं०-02, क्षे०-1.2.19) में दिनांक 03.01.2025 तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता है:-

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep hole blasting shall be carried out in the mine without obtaining permission from this Directorate.
5. No Heavy Earth Moving Machinery shall be used in mine without obtaining permission from this Directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. No blasting shall be carried out in the mine except by a blaster duly appointed by the owner for the purpose as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
9. Your special attention is drawn towards the precautions as stipulated under Regulation 164(1), (1A) & (1B) of the Metalliferous Mines Regulation, 1961 for strict compliance. However, no blasting shall be done, even with the restricted charge as stipulated under these regulations, in the mine within 100 m of surface features in the area bounded by points A, B, C, N1, N2, F, G, H, A (No Blasting Zone) as shown in the enclosed surface plan No. SBR/MS/SUR/737A/2023 dated 08/10/2023 submitted by the owner alongwith the application.
10. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
11. This authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
12. This authorization is being issued under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 without prejudice to any other provisions of the law which may be or may become applicable at any time.
13. This authorization shall be deemed to have revoked, if at any time your Mine Foreman Certificate No. FR/4135, dated 15.07.2011 is found invalid / false.

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT. DOES NOT REQUIRE ANY SIGNATURE.



Atkins Construction
Shri Nitish Kumar

Cert No. FR/4135



भारत सरकार / Government of India
खान अधिनियम, 1952 / Mines Act, 1952
खान परीक्षा बोर्ड / Board of Mining Examinations
खान फोरमैन सहायता प्रमाण-पत्र
(केवल ओपेनकास्ट खानों तक सीमित)

(Restricted to mines having opencast workings only)

MINE FOREMAN'S CERTIFICATE OF COMPETENCY

(धात्विकीय खान विनियम, 1961 के अन्तर्गत)

(Under the Metalliferous Mines Regulations, 1961)

श्री नरेश कुमार यादव सुपुत्र नीलकण्ठ यादव
जिनकी जन्म तिथि 19.11.1982 है, को विहित अर्हताएँ एवं अनुभव प्राप्त करने का सन्तोषजनक प्रमाण प्रस्तुत करने एवं सितम्बर, 2009 में आयोजित विहित परीक्षा में उत्तीर्ण होने पर एतद्वारा केवल ओपेनकास्ट धात्विकीय खान के लिए फोरमैन प्रमाण-पत्र प्रदान किया जाता है। यह प्रमाण-पत्र दिनांक 05.04.2010 से प्रभावी है।

Shri Nareesh Kumar Yadav son of Neelkanth Yadav
born on 19th November, 1982 having given satisfactory evidence of possessing the prescribed qualifications and experience and having passed the examination held in September, 2009 is here by granted MINE FOREMAN'S CERTIFICATE OF COMPETENCY for metalliferous mine having opencast workings only. This certificate is effective from 05.04.2010

Dr. K. S. M.

सचिव
खान परीक्षा बोर्ड
Secretary
Board of Mining
Examinations



S. M.

अध्यक्ष
खान परीक्षा बोर्ड
Chairman
Board of Mining
Examinations

[Signature]

Signed and Sealed
Date 15.11.11

Atharva Construction Co.

M. S. S. M.
Proprietor



To

Home Address

Village Gorikha
PO Kobra Road
Police Station Gorikha
District Raigarh
State Chhattisgarh

प्रमाणित किया जाता है कि उनकी सक्षम चिकित्सा अधिकारी द्वारा स्वास्थ्य परीक्षा कर
खान में कार्य करने के लिए स्वस्थ घोषित किया जाता है ।
Certified that he has been examined by qualified medical
officer and declared fit for employment in mines

- 1 18-03-2015 को On 30.06.2020 को
- 2 18-03-2015 को On 30.06.2020 को
- 3 On को
- 4 On को
- 5 On को
- 6 On को
- 7 On को
- 8 On को
- 9 On को
- 10 On को



Signature

Prepared by Rathore
Checked by Rathore

Atharva Construction Co.
Hdg. Mr. ...
Proprietor

67

Cert No. MR/1210/87

भारत सरकार/Government of India
 खान अधिनियम, 1952/Mines Act, 1952
 खनन परीक्षा बोर्ड/Board of Mining Examinations
 खनन में सक्षमता प्रमाण-पत्र



MINING MATE'S CERTIFICATE OF COMPETENCY

(केवल ओपनकास्ट खानों तक सीमित)

(Restricted to mines having opencast workings only)

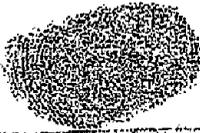
(धात्विकीय खान विनियम, 1961 के अन्तर्गत)

(Under the Metalliferous Mines Regulations, 1961)

श्री उमेश प्रसाद द्विवेदी सुपुत्र श्री राम निरंजन प्रसाद शर्मा
 जिनकी जन्म तिथि 01 जुलाई, 1971 है, को अपनी
 आयु, स्वस्थता, सदाचार, साक्षरता और धात्विकीय खानों में काम करने के विहित अनुभव का सन्तोषजनक प्रमाण
 प्रस्तुत करने एवं दिनांक 02-08-14 को डी जी एम एच जबलपुर केन्द्र पर आयोजित
 विहित परीक्षा में उत्तीर्ण होने पर एतद्वारा केवल ओपनकास्ट खानों तक सीमित में सक्षमता प्रमाण-पत्र
 प्रदान किया जाता है।

Shri UMESH PRASAD DWIVEDI son of SHRI RAM NARANJAN PRASAD SHARMA
 born on 01st JULY, 1971 having given satisfactory evidence of his age,
 medical fitness, good character, literacy and prescribed experience of working in metalliferous
 mines and having passed the prescribed examination held at DGMS, JABALPUR
 centre on 02-08-2014 is hereby granted **MINING MATE'S CERTIFICATE OF**
COMPETENCY restricted to mines having opencast workings only.

बाएं हाथ के अंगूठे का निशान
 Left hand thumb impression



अंचल सचिव
 खनन परीक्षा बोर्ड
 Zonal Secretary
 Board of Mining
 Examinations



Signed and Sealed
 Date 23/01/15

अध्यक्ष
 खनन परीक्षा बोर्ड
 Chairman
 Board of Mining
 Examinations

(Handwritten signature and official stamp of the Chairman)

48

MR

To

Home Address

Village **HOUSING BOARD**
 PO **JAI MANDIR ROAD**
 Police Station **KATNI**
 District **KATNI**
 State **MADHYA PRADESH**

प्रमाणित किया जाता है कि उनकी सक्षम चिकित्सा अधिकारी द्वारा स्वास्थ्य परीक्षा कर
 खान में कार्य करने के लिए स्वस्थ घोषित किया जाता है।
 Certified that he has been examined by qualified medical
 officer and declared fit for employment in mines.

- | | | | |
|---|--------------------------|----|----------|
| 1 | Valid upto 12.06.2024 को | 2 | को |
| | On _____ | | On _____ |
| 3 | को | 4 | को |
| | On _____ | | On _____ |
| 5 | को | 6 | को |
| | On _____ | | On _____ |
| 7 | को | 8 | को |
| | On _____ | | On _____ |
| 9 | को | 10 | को |
| | On _____ | | On _____ |



Prepared by [Signature]
 Checked by [Signature]
 2011/15

Ashara Construction Co.
 H-49, Jhansi
 Proprietor

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Original Application No.422 of 2023

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar, PS-Girwan,
Tahsil Naraini, District-Banda, Mob. No.-9532378463

..... Applicant

Versus

State of UP & Others

..... Respondents

KNOW ALL to whom these present shall come that I, Shrawan Kumar Singh, son of Late Vishnu Pal Singh, aged about 46 years, resident of Plot No. 3 Ashutosh Housing Society, Rampuram Phase-1, Daheli Sujampur, Shyamnagar, Kanpur (UP), the above named respondents, do hereby appoint (herein after called the advocate to be out Advocate in the above noted case authorise him:-

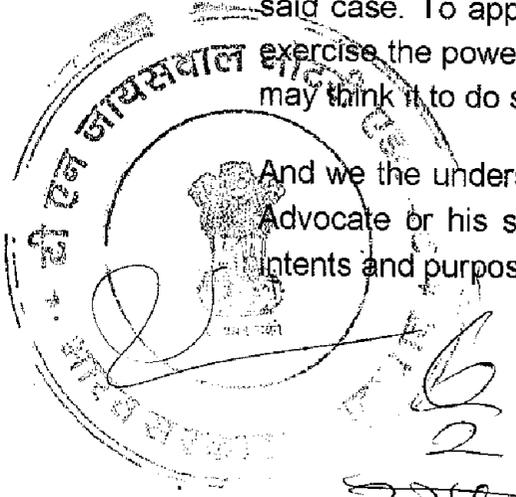
Syed Mohd. Fazal, Advocate (U.P.03881/08), Office cum residence C-207 GTB Nagar, Kareli, Allahabad/Prayagraj UP 211016, Mobile no.9889010500

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court, including High Court subject to payment of fees separately for each Court by us. To sign, file, and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents, as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents of admit and/or deny the documents of opposite party.

To withdraws or compromise the said case or submit to arbitration any differences or disputes that jay arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things, which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as our own acts, as if done by us to all intents and purposes.



Handwritten signature and text: "श्री दशरथ प्रसाद शुकल" and "श्री दशरथ प्रसाद शुकल".

And we undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself. And we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid, we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition of three years or part thereof.

IN WITNESS WHEREOF We do hereunto set our hand to these presents the contents of which have been understood by us on this 6th day of February, 2024.

Accepted subject to the terms of fees.

Advocate

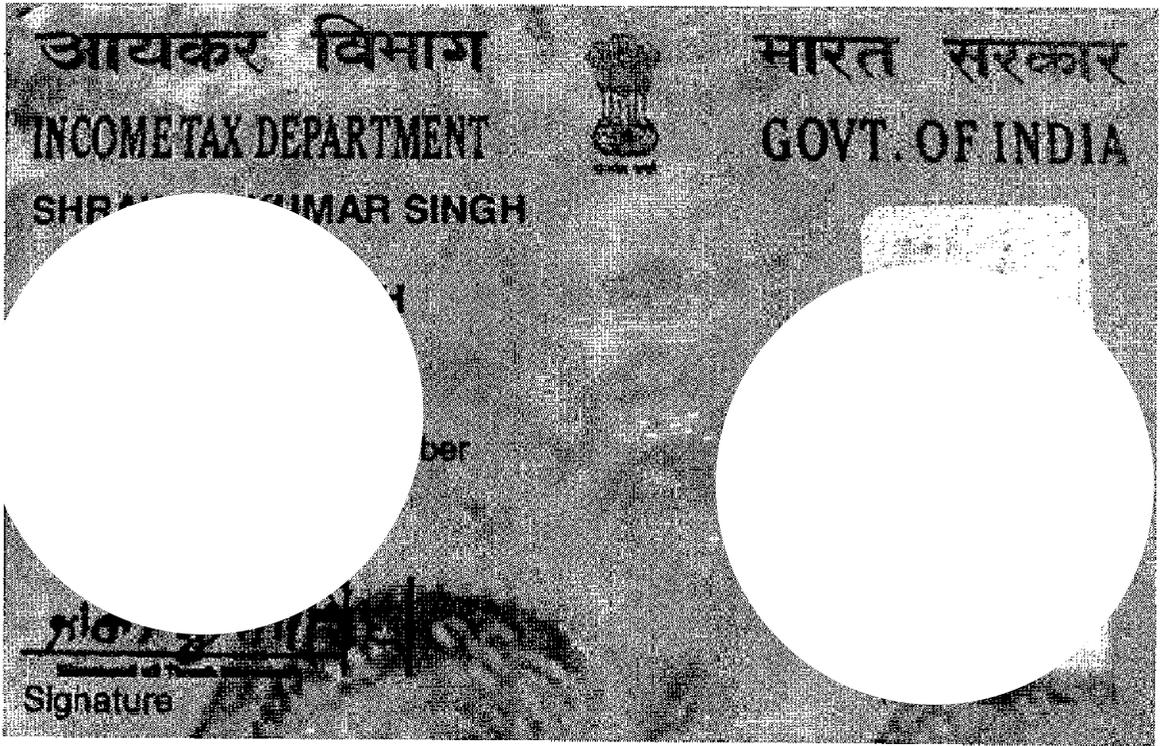
1- Client

Atharva Construction Co.
M. D. J. M. E.
Proprietor



Atharva Construction Co.

M. D. J. M. E.
Proprietor



01/2/2024

Atharva Construction Co.
M D G M P M E
Proprietor